

Rep. by Act... 56 of 1979, S. 2 of Sch. I.

THE ESTATE DUTY (DISTRIBUTION) AMENDMENT ACT, 1969

No. 15 OF 1969

[19th May, 1969]

An Act further to amend Estate Duty (Distribution) Act, 1962.

BE it enacted by Parliament in the Twentieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Estate Duty (Distribution) Amendment Act, 1969.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April, 1969.

2. In the long title of the Estate Duty (Distribution) Act, 1962 (hereinafter referred to as the principal Act), for the figures, letters and words "12th day of August, 1965," the figures, letters and words "31st day of October, 1968" shall be substituted.

Amendment of long title.

3. In section 3 of the principal Act,—

(i) in sub-section (1),—

Amendment of section 3.

(a) for the figures, letters and words "1st day of April, 1966," the figures, letters and words "1st day of April, 1969," shall be substituted;

(b) for the words "two per cent.," the words "three per cent." shall be substituted;

(ii) in sub-section (2), for clause (b) and the provisos occurring at the end of that clause, the following clause shall be substituted, namely:—

"(b) the balance shall be distributed among the States as follows:—

State	Percentage
Andhra Pradesh	8.37
Assam	2.76
Bihar	10.80

State	Percentage
Gujarat	4.80
Haryana	1.76
Jammu and Kashmir	0.83
Kerala	3.93
Madhya Pradesh	7.53
Maharashtra	9.20
Mysore	5.48
Nagaland	0.09
Orissa	4.08
Punjab	2.59
Rajasthan	4.68
Tamil Nadu	7.83
Uttar Pradesh	17.15
West Bengal	8.12